COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 109 OF 2017

Dated: 22nd April, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Harison Hydel Construction Co. (P) Ltd. ...Appellant(s)
Vs.
The HP State Electricity Board Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. R. L. Verma
h/f Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-1

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-2

ORDER

Finally, two weeks' time, i.e. on or before 06.05.2019 is granted to those Respondents who have not yet filed reply to file the same along with IA with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 20.05.2019 with advance copy to the other side.

List the matter on ***31.05.2019***.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/pk